GOVERNMENT OF INDIA MINISTRY OF SHIPPING LOK SABHA UNSTARRED QUESTION NO. 3840 TO BE ANSWERED ON 9thAUGUST, 2018

REDRESSAL OF GRIEVANCES OF SEAFARERS

3840. MOHAMMED FAIZAL:

Will the Minister of SHIPPING be pleased to state: पोत परिवहन मंत्री

(a) whether the Government has any plan to resolve the various long pending grievances of seafarers in the country; and

(b) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MANSUKH L.MANDAVIYA)

(a) & (b) Yes, Madam. The provisions for resolving grievances of seafarers have been made in the Merchant Shipping (Maritime Labour) Rules, 2016 and Merchant Shipping (Recruitment & Placement of Seafarers) Rules, 2016. Apart from this, detailed on-board complaint procedure for redressal of grievances of seafarers as specified by the Maritime Labour Convention 2006 has been adopted by the Government and incorporated in the Merchant Shipping (Maritime Labour) rules for compliance. To prevent seafarers from falling into the trap of unknown/unregistered Recruitment and Placement of Seafarers (RPS) entities, an online e-migrate system for the seafarers has been launched in September 2017. This system allows only the seafarers recruited and placed on board ships by the registered RPS to pass through immigration check points. In the year 2017-18, 30 RPS licenses have been suspended/withdrawn for non- compliance of RPS Rules. The Directorate General of Shipping has started blacklisting Foreign Flag Ship Owners/Employers/Ships who failed to resolve grievances of Indian seafarers. The IMO number of those ships is also blocked in the DGS e-governance system.
